



2026:AHC-LKO:6043-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 675 of 2026

Shah Yasmin Banu @ Yasmin Bano And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Addl. Chief Secy.
Urban Development Lko. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gaurav Shukla, Suyash Shukla
Counsel for Respondent(s)	:	C.S.C., Ayush Chaudhary

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Sri Chandra Mohan Srivastava, Advocate has filed his Vakalatnama on behalf of opposite party nos.9 to 11, the same is taken on record.

2. Heard.

3. Let the petitioners' application for recall of order cancelling the sanction of map on the application of the petitioners and grant of sanction to the map submitted be considered and disposed of by the competent authority of the Nagar Panchayat at the earliest say within four weeks. As regards the other grievance relating to closure of egress and ingress to the house or land as the case may be which the petitioners claim to be their, if this has been done by the authorities of Nagar Panchayat then the Executive Officer should look into the matter and do the needful but only as per law. If the Nagar Panchayat has no role to play in this regard then of course the petitioners will have to pursue other remedies. Our order shall not come in the way if there is a dispute between the petitioners and any private party and shall have no bearing on such disputes.

4. Accordingly, the petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 28, 2026

Shanu/-